



The Contract Labour (Regulation and Abolition) (Gujarat Amendment) Act, 2020

Act No. 2 of 2021

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PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the President on the 14th January, 2021 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 2 OF 2021.

(First published, after having received the assent of the President, in the "*Gujarat Government Gazette*", on the 29th January, 2021).

AN ACT

further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in its application to the State of Gujarat.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Contract Labour (Regulation and Abolition) (Gujarat Amendment) Act, 2020.

Short title and commencement.

(2) It shall be deemed to have come into force on the 20th July, 2020.

**Amendment
of section 1
of 37 of 1970.**

2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Gujarat (hereinafter referred to as “the principal Act”), in section 1, Sub- section (4),- **37 of 1970.**

(i) in clause (a), for the word “twenty”, the word “fifty” shall be substituted;

(ii) in clause (b), for the word “twenty”, the word “fifty” shall be substituted;

(ii) in the proviso, for the word “twenty”, the word “fifty” shall be substituted;

**Repeal
and
saving.**

3. (1) The Contract Labour (Regulation and Abolition) (Gujarat Amendment) Ordinance, 2020 is hereby repealed. **Guj. Ord. 7 of 2020.**

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.
